

Name of the Corporate Debtor: SHWET BIOTECH PRIVATE LIMITED, Date of Commencement of CIRP: 19.04.2024; List of Creditors as on: 29.05.2024 (Version 2)

List of Secured Financial Creditors (other than financial creditors belonging to any class of creditors)

Sl No.	Name of Creditor	Date of Claim received			Details of Claims Admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of Claim under Verification	Remarks, if any
		Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?					
1	Intec Capital Limited	09.05.2024	173,763,827.00	173,763,827.00	Secured			NA	89.02%				The claims are subject to further revision, on the basis of any information, documents received and as per the best knowledge of the IRP/RP
2	Union Bank of India	17.05.2024	21,488,201.53	21,431,183.06	Secured			NA	10.98%				
	TOTAL		195,252,028.53	195,195,010.06					100.00%		57,018.47	0.00	

SECURITY INTEREST

INTEC CAPITAL LIMITED

MORTGAGED PROPERTIES:

Shwet Villa Near Jain Mandir, IIT Market, Powai Mumbai- 400076

The guarantee was given by the following: Mrs Kamaladevi Ranjit Singh, Mr. Santosh Ranjit Singh, M/s Shwet Biotech Private Limited

UNION BANK OF INDIA

MORTGAGED PROPERTIES:

Flat No 602& 603, Shwet Castle, Padmnayati Road, IIT Market, Powai, Mumbai-400076 owned by Mrs Kamaladevi Ranjit Singh

The guarantee was given by the following: Mrs Kamaladevi Ranjit Singh, Mr. Santosh Ranjit Singh, Mrs Anita Santosh Singh

Note: The above mentioned loan in case of Intec Capital Limited, was given to Shwet Realty Private Limited (Formerly known as Shwet Realtors, Proprietorship Firm) against which the guarantor was Shwet Biotech Private Limited. Further, the above-mentioned claims admitted are subject to further revision in the amount of the claim admitted as soon as may be practicable, on knowledge of any additional information warranting such revision in accordance with Regulation 14 of the IBC (Insolvency Resolution Process for Corporate Debtor) Regulation, 2016 ("CIRP Regulations"), also, the details and ownership of properties are as per the claim documents submitted by the respective financial creditors. These are under examination.

